

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:2881

ANSWERED ON:14.03.2013

CORPORATE SOCIAL RESPONSIBILITY OF PSUS

Das Shri Khagen;Gulshan Smt. Paramjit Kaur;Pandey Saroj;Singh Shri Pradeep Kumar;Thamaraiselvan Shri R.

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) the details of the works undertaken for social welfare by the Maharatna Public Sector Undertakings (PSUs) under the Corporate Social Responsibility (CSR) during the last three years and the current year, PSU and State/UT-wise;
- (b) the details of the funds spent on various works during the said period and the number of persons benefited therefrom, State/UT and PSU- wise;
- (c) whether the Government has fixed any norms regarding the utilization of funds under the CSR;
- (d) if so, whether the Government proposes to take some effective steps to ensure that funds under CSR are spent particularly in the backward and scheduled caste dominated areas;
- (e) if so, the details thereof; and;
- (f) whether the Government has received any social audit report to keep an eye on the CSR being undertaken by the said PSUs and if so, the details thereof along with the action taken by the Government in this regard?

**Answer**

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a) to (e): As per the existing guidelines on CSR issued by the Department of Public Enterprises (DPE) in April, 2010, all profit making Central Public Sector Enterprises (CPSEs), including Maharatna CPSEs are required to select CSR activities which are aligned with their Business strategy and to undertake them in a project mode.

CPSEs are mandated to spend their funds on CSR projects selected by them with the approval of their respective Boards. All profit making CPSEs are required to allocate budget mandatory through a Board Resolution as percentage of net profit (previous year) in the following manner:

Type of CPSEs	Expenditure range for CSR
Net Profit (Previous Year)	in a Financial Year (% of profit)
(i) Less than Rs. 100 crore	3% - 5%
(ii) Rs.100 crore to Rs. 500 crore	2% - 3%
(Subject to a Minimum of Rs. 3 crore)	
(iii) Rs.500 crore and above	0.5%-2%

Loss making CPSEs are not mandated to earmark specific funding for CSR activities. CSR Budget is fixed for each financial year and this fund does not lapse. It is transferred to a CSR funds in which it accumulates. Implementation of CSR activities of CPSEs is monitored by the administrative Ministries/Departments of concerned CPSEs. State/UT/PSU-wise information of CSR work undertaken by the CPSEs, including Maharatna CPSEs and the number of persons benefited therefrom, is not maintained centrally in the Department of Public Enterprises. Information furnished by Maharatna and Navratna CPSEs on total funds allocated for CSR and the funds utilized for the year 2010-11 and 2011-12 is given in the attached Annexure. CPSEs are free to take up CSR Projects for upliftment of weaker sections, and backward districts.

(f): DPE is not aware of any social audit report having been received in the Government in this regard.